

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION
CRIMINAL APPEAL NO.491 OF 2009

POOJAYA SRI JAGADGURU MAATE MAHADEVIAPPELLANT (S)

VERSUS

GOVERNMENT OF KARNATAKA & ORS.RESPONDENT (S)

O R D E R

We have heard learned counsel appearing for the parties at length and perused the impugned order dated 27.06.2003, passed by the High Court of Karnataka at Bangalore, in Criminal Petition No.2554/1998.

In our considered view, the reason assigned by the High Court in passing the impugned order needs no interference as the same is in consonance with law.

Accordingly, there is no merit in this appeal and it is dismissed.

.J
[S. A. BOBDE]

.J
[L. NAGESWARA RAO]

New Delhi;
September 20, 2017.

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s).491/2009

POOJAYA SRI JAGADGURU MAATE MAHADEVI

Appellant(s)

VERSUS

GOVERNMENT OF KARNATAKA & ORS.

Respondent(s)

Date : 20-09-2017 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.A. BOBDE

HON'BLE MR. JUSTICE L. NAGESWARA RAO

For Appellant(s) Mr. Naveen R. Nath, Adv.
Mrs. Lalit Mohini Bhat, Adv.
Mr. Anuj Kapoor, Adv.
Mr. Darpan K.m., Adv.
Mr. Abhimanyu Verma, Adv.
For Mr. Sanjay Sharawat, AOR

For Respondent(s) Mr. Basava Prabhu S. Patil, Sr. Adv.
Mr. V. N. Raghupathy, AOR
Mr. Parikshit P. Angadi, Adv.
Mr. Chinmay A. Deshpande, Adv.
Mr. Rachitha Hiremath, Adv.

For Applicant(s) Mr. Nishant Patil, Adv.
Mr. Ankolekar Gurudatta, AOR

UPON hearing the counsel the Court made the following
O R D E R

The appeal is dismissed in terms of the signed order.

As a sequel to the above, pending interlocutory applications,
if any, stand disposed of.

(SANJAY KUMAR-II)
COURT MASTER (SH)

(MADHU NARULA)
BRANCH OFFICER

(Signed Order is placed on the file)